

(a) whether the Medical Council of India has made it mandatory for any society to start a medical college to have a 300 bed private hospital;

(b) if so, the new guidelines issued by the Medical Council of India;

(c) the number of Medical Colleges set up in the State of Andhra Pradesh so far;

(d) whether clearance of these hospitals are still awaited; and

(e) if so, the time by which these proposals are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Under the establishment of new medical colleges, opening of higher courses of study and increase of admission capacity in medical colleges Regulations, 1993, it is mandatory for the applicant applying for permission to establish a new medical college to own and manage a hospital of not less than 300 beds with necessary infrastructural facilities and capable of being developed into a teaching institution as prescribed by the Medical Council of India, in the vicinity of proposed medical college.

(c) As per the information furnished by the Medical Council of India, there are 10 recognised medical colleges in the State of Andhra Pradesh. Besides, one new private medical college, namely, Khammam Medical College, Khammam, has been permitted to be established in Andhra Pradesh by the Central Govt. in May, 1998.

(d) No, Sir.

(e) Does not arise.

#### **National Labour Policy**

4986. SHRI RANJIB BISWAL : Will the Minister of LABOUR be pleased to state:

(a) whether the Government have any proposal to introduce a new national labour policy;

(b) if so, the salient features thereof; and

(c) the time by which it is likely to be finalised?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) Review and updation of Labour Policy is a continuous process so as to ensure its relevance to the emerging needs. However, in the context of preparation for the 9th Five Year Plan, a Working Group on Labour Policy was set up in December, 1995. The report was submitted to the Planning Commission in October, 96. The thrust of the Labour Policy would be on consolidation and strengthening of the base created through tripartism for maintaining industrial peace and harmony. The policy parameters include development of a labour policy in tune with the economic policy with a thrust on appropriate employment and wage policy.

#### **Security Threat**

4987. MAJOR GENERAL BHUVAN CHANDRA KHANDURI, AVSM : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of mis-use of "Security Threat" perceptions by politicians, retired bureaucrats and Armed forces senior officers to get benefits of "Security-cover" for personal usage or as "Status-symbol";

(b) whether the Government have any norms or methodology to ascertain the actual security-threat to such people; and

(c) the number of persons under security classification, separately?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) Security is provided to individuals on the basis of perceived level of threat as per the assessment of the security agencies.

(c) At present Delhi Police is providing security to 391 persons under different categories of security.

[*Translation*]

#### **Killing of SC/ST**

4988. SHRI RAMDAS ATHAWALE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some SC/ST persons killed on July 11, 1997 in New Gach in Mumbai;

(b) if so, whether the Union Government propose to give compensation to the family of the victims;

(c) if so, the details thereof;

(d) whether the said case has been referred to National Human Rights Commission; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K.ADVANI) : (a) to (e) : Information is being collected and will be laid on the Table of the House.

[English]

**Pre-Medical Test for Admission to Colleges**

4989. SHRI RAMKRISHNA BABA PATIL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government of Maharashtra has decided to conduct centralised pre-medical test for admission to various medical colleges before the current academic session;

(b) if so, the details thereof alongwith the wide-spread resentment among students;

(c) whether the Union Government have issued any direction to the States in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) Yes, Sir.

(b) As per information received from the Govt. of Maharashtra, pursuant to the orders of the Supreme Court in W.P. No. 649/97 Ravindra Kumar Rai Vs. State of Maharashtra & Ors., it has become mandatory for the Govt. of Maharashtra to hold Pre Medical Test for medical admissions from the year 1998 onwards.

(c) and (d) No, Sir. However, the Supreme Court of India in W.P. No. 607 of 1992 Unni Krishnan J.P. Vs. State of Andhra Pradesh has, inter-alia, held that "atleast, 50% of the Seats in every Private Professional Colleges shall be filled by the nominees of the Government or University, as the case may be, which will be called 'free seats'. These Students shall be selected on the basis of

merit, determined on the basis of a Common Entrance Examination, where it is held or in the absence of an entrance examination, by such criteria as may be determined by the competent authority or the appropriate authority, as the case may be. It is, however, desirable and appropriate to have a Common Entrance Examination for regulating admissions to these Colleges/Institutions, as is done in the State of Andhra Pradesh.

**Children Hospitalised due to Food Poisoning**

4990. SHRI D.S. AHIRE :  
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether more than hundred children of Arya Samaj Orphanage in Jama Masjid, Delhi were hospitalised due to food poisoning in June, 1998;

(b) if so, the details thereof;

(c) whether any inquiry has since been made in this regard;

(d) if so, the outcome thereof; and

(e) the decision taken by the Union Government to compensate the affected persons in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) "Arya Bal Graha" popularly known as "Arya Orphanage" is an institute registered under the Societies Registration Act, 1660 and has also been granted licence under the Women and Children Institutions (Licensing) Act, 1956 for the purpose of running a home for the destitutes. The Secretary of the said Institute is reported to have informed the Government of the National Capital Territory of Delhi that consequent upon consuming stale rice on the 6th June, 1998, 95 children amongst the inmates of the "Home" fell sick and complained for vomiting. The sick children were removed to the hospital on the same date from where they were discharged on the 8th June, 1998. The incident is reported to have occurred as a result of negligence of the kitchen supervisor who had not examined the rice before distributing it to the inmates. She was promptly transferred by the Institute authorities. There is, however, no proposal under the consideration of the Central Government for payment of any compensation to the affected persons.